

(35)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.252/96

Between:

Date of Order: 22.2.96.

1. I.Venkateswarulu
2. P.Payani
3. J.Viswanatham
4. K.Meera Reddy
5. G.Brahmaiah
6. Y.Parandhamaiyah
7. P.Ramaiah
8. K.Pullaiah
9. N.Sripamulu
10. M.Gopalaiah
11. A.Devadas
12. V.Ranganatham
13. T.Subramanyam

14. K.V.Subramanyam
15. T.George
16. K.Penchalaiah
17. P.KhadavBasha
18. T.Jayaramaiah
19. K.Pitchaiah
20. G.Balaramaiah
21. S.Penchalaiah
22. P.Kameswar Rao
23. P.Ramaiah
24. P.Babu
25. D.Nageswar Rao
26. A.Purushotham

...Applicants:

And

1. The Superintendent of Post Offices,
Gudur Division, Gudur (NL)-524101.
2. The Post Master,
Gudur HO (Nellore) Pin- 524101
3. The Director of Postal Services,
Vijayawada Region,
Vijayawada - 520 002.
4. The Secretary, Dept. of Posts,
Dak Bhawan, New Delhi.- 110 001.

...Respondents.

Counsel for the Applicants : Mr.T.V.V.S.Murthy

Counsel for the Respondents : Mr.V.Rajeswar Rao, CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

contd...

(32)

..3..

To

1. The Superintendent of Post Offices,
Gudur Division, Gudur (NL)- 524101.
2. The Post Master,
Gudur MO (Nellore)
Pin- 524101
3. The Director of Postal Services,
Vijayawada Region,
Vijayawada - 520 002.
4. The Secretary, Dept. of Posts,
Dak Bhavan, New Delhi - 110 001.
5. One copy to Mr.T.V.V.S.Murthy, Advocate,
CAT, Hyderabad.
6. One copy to Mr.V.Ra^{je}swar Rao, CGSC,CAT,Hyderabad.
7. One copy to Library,CAT,Hyderabad.
8. One spare copy.

YLKR

(31)

JUDGEMENT

1. As per Hon'ble Shri R.Rangarajan, Member (Admn.)

There are 26 applicants in this OA, they are working as ED Agents under the control of R1. The Postal Department has introduced cycle beat abolishing food beat on account of grant of cycle advance. The allowances because of the introduction of the cycle beat was reduced from that of the allowance payable to them on the basis of the food beat. The impugned order No.A-13/18/Rigs dated 11.1.96 (A-1) reduced the allowances for the period mentioned in the impugned order. This OA is similar to the OAs 889/94, 1049/94 and 1190/94 disposed of on 3.8.95 wherein I was a party to those judgements. As the applicants in this judgements are similarly placed as applicants in those OAs I follow the same direction as given in those OAs and direct as follows:-

2. The reduced allowance for the applicant shall be made effect from the date of issue of the impugned order by R1 i.e. the Superintendent of Post Offices, Dudur Division. The amount if any recovered retrospectively for the period prior to the issue of the impugned order, the same shall be paid back to the applicant within a period of 3 months from the date of receipt of a copy of this order.

3. The OA is ordered accordingly at the admission stage itself. No costs.

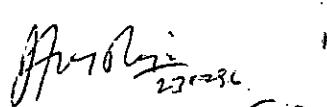

(R. RANGARAJAN)

Member (A)

Dated: 22nd February, 1996

(Dictated in Open Court)

sd


Dy. Registrar (J)
cautd

OFF 25296
Octday

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A. B. GORTHI, MEMBER(A)

HON'BLE SHRI R. Ranganathan.

DATED: 23-2-96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. No.

IN

O.A. NO. 252/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

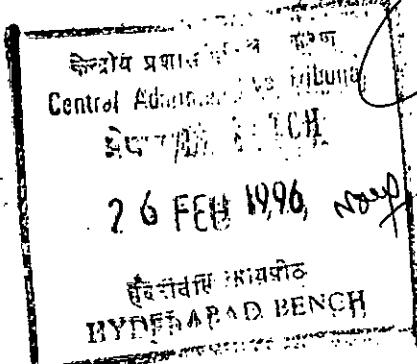
DISMISSED AS WITHDRAWN

ORDERED/REJECTED —

NO ORDER AS TO COSTS

* * *

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No



34

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A. No. 318/96 in O.A. No. 252/96.

Date of Order: 25-4-96

Between:

I. Venkateswarlu and 25 others.

... Applicants

and

The Superintendent of Post Offices,
Gudur Division, Gudur (NL) 524101.
and 3 others.

Respondents.

For the Applicant :- Mr. T.V.S. Murthy, Advocate.

For the Respondents: Mr. V. Rajeswar Rao,
SAC./Add. CGSC

CORAM:

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE MR. H. RAJENDRAPRASAD : MEMBER (ADMN)

Dt.25-4-1996

3

MINUTES

The applicant seeks correction of the names of Applicants No.13 and 23 occurring in the title of the judgement and order in the OA dt.22-2-96. We noticed that although the name of applicant No.23 shown in the title of the OA is P.Ramanaiah, it has been typed in the title on the judgement as P. Ramaiah. Thus the title set out in the judgement and order is not in accordance with the title of the said applicant shown in the O.A. This clearly is a clerical mistake. Hence, it is ordered that the name of the applicant No.23 shown as P. Ramaiah be corrected to read as P. Ramanaiah in the title set out in the judgement and order dt.22-2-96.

1. The correction be intimated to the parties concerned.

2. Insofar as the name of the applicant No.13 is it does appear that the applicants themselves had wrongly stated the name as T. Subramanyam instead of K. Subramanyam in the title of the O.A. The name of the said applicant is correctly reproduced in the title set out on the judgement and order. Since the O.A. is disposed of, the original application cannot be corrected for which there is also no prayer. Hence, the prayer for correcting the name of applicant No.13 is refused.

3. M.A. id disposed of as above.

H. Rajendra Prasad
(H. Rajendra Prasad)
Member (A)

M.G. Chaudhari
(M.G. Chaudhari)
Vice Chairman

Deputy Registrar (CC)

M.A.348/96
O.A.252/96.

-3-

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To

1. The Superintendent of Post Offices,
Gudur Division, Gudur (NL# 101).
2. The Postmaster, Gudur H.O.Nellore-101.
3. The Director of Postal Services,
Vijayawada Region, Vijayawada-2.
4. The Secretary, Union of India,
Dept.of Posts, Dak Bhavan, New Delhi-1.
5. One copy to Mr. T.V.V.S.Murthy Advocate, CAT.Hyd.
6. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

B
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

Dated: 25-4-1996

ORDER/JUDGEMENT

M.A/R.A./G.A.No.

348/96

in

O.A.No. 252/96

T.A.No.

(w.p.)

Admitted and Interim Directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Ordered/Rejected.

No order as to costs.

pvm

No Spare (copy)

संघीय अधिकारिक अधिकारण
Central Administrative Tribunal
क्रमांक/DESPATCH
- 3 JUN 1996 New
हैदराबाद न्यायालय
HYDERABAD BENCH